

PUNJAB VIDHAN SABHA
BILL NO.31-PLA-2021
THE PUNJAB OFFICIAL LANGUAGE (AMENDMENT)
BILL, 2021

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A
BILL

further to amend the Punjab Official Language Act, 1967.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Official Language (Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Official Language Act, 1967, in section 8-D, after sub-section (2), the following sub-section shall be added, namely:- Amendment in section 8-D of Punjab Act 5 of 1967.

"(3) If any officer or official violates the provisions of this Act or the notification issued thereunder, the Director, Languages finds this prima facie case and upon issuance of show cause notice, if the reply filed by the officer or official is not satisfactory, then he shall be liable to fine of rupees five hundred for the first time and if he finds guilty for the second time, he shall be liable to fine upto rupees two thousand and if he finds guilty for the third time, he shall be liable for fine upto rupees five thousand. Such fine shall be recovered by the concerned Drawing and Disbursing Officer from the salary of the concerned officer or official:

Provided that before recovering such fine, the concerned officer or official, shall be given an opportunity of being heard."

CHANDIGARH:
THE 26TH NOVEMBER, 2021

SURINDER PAL,
SECRETARY.